In tackling this problem. In fact, in the, last two months we have been helding a lot of meetings. We have been doing a lot of interaction with the NGOs.

SHRI PRAMOD MAHAJAN: I asked specifically whether you will constitute a National Commission on Child Labour.

SHRI P. A. SANGMA. I think in today's debate that was the most important suggestion made by Mr. Mahajan and supported by Mr. Malaviya. They wanted to know whether the Government would consider constitution of a National Commission on Child Labour. It is a good suggestion. I cannot promise on my own. But I will certainly take initiative on this and explore the necessity and possibility of having a National Commission on Child Labour.

Thank you.

MESSAGE FROM THE LOK SABHA

The Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Bill, 1993

SECRETARY-GENERAL: Sir, I beg to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Bill, 1993, as passed by Lok Sabha at its sitting held on the 23rd August."

Sir, I lay a copy of the Bill on the Table.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): We shall now take up the Extradition (Amendment) Bill, 1993. (Interruptions). SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh): Sir, there is no quorum. (Interruptions). If the Govern-, ment is really interested in getting the Bill passed, it should have ensured quorum.

SHRI V. NARAYANASAMY (Pondicherry); Malaviyaji, we never raise the issue of quorum here. (Interruptions).

SHRI SATYA PRAKASH MALA-VIYA, Your party should have ensured quorum.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Malaviyaji, bear with me for a moment. Let the Minister say whatever he wants to say today. We will have the discussion tomorrow.

SHRI SATYA PRAKASH MALA-VIYA: No, Sir. I am pressing the point of quoroum. (Interruptions)

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Malaviyaji, if you do not agree, naturally, the sense of the House will prevail. (In erruptions) The Business Advisory Committee ha_s allo:ted two hours for discussion of this Bill. Please permit the Minister to move it today. We can have it for discussion tomorrow

SHRI SATYA PRAKASH MALA-VIYA: But he cannot move it when there is no quorum. He cannot move i_t when there is lack of quorum.

SHRI SANGH PRIYA GAUTAM (Uttar Pradesh): Sir, please adjourn the House,

SHRI V. NARAYANASAMY: Sir, Malaviyaji, was a Minister earlier. He is a senior Member of this House. It is the convention \dots (Interruption)

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SHRI SATYA PRAKASH MALA-VIYA : In my time, the House never adjourned for want of quorum. We always ensured quorum.

SHRI V. NARAYANASAMY: How many times did we bring quorum for you? I know that. Kindly do not say that. How many times... (Interruption). Please do not forgel how many times we brought quorum for you.

SHRI SATYA PRAKASH MALA-VIYA: You were supporting our Government.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Please have patience al least for a few minutes. I assure you 'hat the discussion will not be taken up today. (Interruptions) SHRI SATYA PRAKASH MALA-VIYA: Sir, I have raised a point of quorum and I insist on that.

SHRI SANGH PRIYA GAUTAM: Mr. Vice-Chairman, w_e are constantly sitting from 11 o'clock in the morning, without going for launch even.

THE VICE-CHAIRMAN (SYED SIBTEY RAZD): Okay. If the sense of the House i_s that we will not do it today. I adjourn the House till 11 a.m. tomorrow.

The House then adjourned at fifty-eight minutes past seven of the clock till eleven of the clock, on Tuesday, the 24th August, 1993,